

Separate administration for prisons

1047. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 2175 given in the Rajya Sabha on 30th July, 2014 and to state:

(a) whether the Central Government has received or sought Action Taken Reports during the last three years from State Governments on its advisory issued on 17th July, 2009, if so, the details thereof and if not, the reasons therefor; and

(b) whether in the changed global terror scenario and in view of requirement of police and prison reforms, Central Government would take lead in having consultations with the State Governments to bring them on board to shape out a separate administration for prisons and if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) A comprehensive advisory dated 17th July 2009 has been issued by the Government of India on "Prison Administration" to the States/UTs. The Government of India from time to time has been interacting with the States/UTs through meetings and conferences etc. on various aspects of prison administration and to assess the problems faced by the States/UTs.

(b) As 'Prison' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution and Prison Administration is however, primarily, the responsibility of the State Governments, the State Governments have to take a view on this. The Government of India has circulated a model prison manual for States to adopt suitably and reform their Prison Administration.

Administrative and police trust-deficit in naxal affected areas

1048. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that there is administrative and police trust deficit in the Naxalite affected areas;

(b) if so, how does Government intend to address the issue since the Naxalite problem is an outcome of failure of social, economic and political institutions; and

(c) whether Government will consider creating a specialized cadre of administrators for the Naxalite belt on the lines of Indian Frontier Administrative Service that was created for the development of North-East Frontier Agency (NEFA) during Nehru era?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) 'Police' and 'Public

order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned, who deal with the various issues related to administration, police and Left Wing Extremism (LWE) in the States. It is a fact that there are certain remote areas where continuous presence of security forces and administration is not there.

The Maoists exploit this vacuum to impose their writ on the local population. However, the Central Government has adopted an integrated approach to deal with the menace of LWE in the areas of security, development, enforcing rights and entitlements of local communities, ensuring good governance and public perception management. The Central Government also supplements the efforts of the State Governments over a wide range of schemes on both the security and development fronts. The underlying philosophy is to enhance the capacity of the State Governments to tackle the LWE menace in a concerted manner. Apart from monitoring the implementation of various flagship/ developmental schemes in the LWE affected States, the Central Government is also emphasising implementation of Schedule Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006; implementation of Panchayats (Extension to Scheduled Areas) Act, 1966 (PESA) and activation of Panchayati Raj Institutions (PRIs) in the LWE affected areas.

(c) At present, there is no such proposal.

Rehabilitation of bonded labourers

1049. SHRI PANKAJ BORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that around 14.2 million Indians are involved in forced labour and being victims of trafficking these Indians are trapped in modern slavery as per the 2014 Global Slavery Index;

(b) if so, the number of bonded labour in construction, agriculture, brick making, garment factories and manufacturing;

(c) whether Government has taken any steps to free all these bonded labour in the country from various sectors and to rehabilitate them properly; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) There is a report in the public domain, titled 'The Global Slavery Index 2014' released by a Perth (Australia) – based non-profit organization namely, 'Walk Free Foundation'. Accordingly to this report, there are about 14.28 million people under 'modern